

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 19.04.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/18/95/AMR/2024		95 of IBC	Bank Of Baroda Vs Mr.Rayappa Sambasiva Rao and M/s Transstroy India Limited

ORDER

Present: Ms. Aishwarya, Proxy Counsel for the FC present.

This is a petition filed under Section 95 of Insolvency and Bankruptcy Code, 2016 by the Financial Creditor. Heard submissions made by the Learned Counsel for the Financial Creditor and perused the application.

Advance notice issued to the Respondent and filed the proof of service by way of an affidavit and the demand notice in terms of Section 95(4) has also been filed. The FC has not proposed the RP. Hence, Mr.P V S Kaiki Murthy (IBBI Registration No. IBBI/IPA-003/N-00367/2021-2022/13871), having office at Flat No. 501, Rajyalakshmi Heavens, Road No.3, Ashok Nagar, Eluru, West Godavari, Andhra Pradesh- 532002; e-mail: pvskmurthy@yahoo.com; Mobile: 7702205999, is appointed as RP from the 'IPs list of IBBI, Amaravati Zone'. The RP is directed to submit his report under Section 99 of IBC within 10 days. List the matter on 12.06.2024.

Sd/-

**SANJAY PURI
MEMBER (TECHNICAL)**

Sd/-

**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**